

## APPROPRIATION (No. 5) BILL

**The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari):** I beg to move\*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57, be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57, be taken into consideration."

*The motion was adopted.*

*Clauses 2, and 3, Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.*

**Shri T. T. Krishnamachari:** I beg to move:

"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

APPROPRIATION (RAILWAYS)  
NO. 6 BILL

**The Deputy Minister of Railways and Transport (Shri Alagesan):** I beg to move\*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1954, in excess of the amounts granted for those services and for that year, be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1954, in excess of the amounts granted for those services and for that year, be taken into consideration."

*The motion was adopted.*

*Clause 2, and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.*

**Shri Alagesan:** I beg to move:

"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

APPROPRIATION (RAILWAYS)  
NO. 7 BILL

**The Deputy Minister of Railways and Transport (Shri Alagesan):** I beg to move\*:

"That the Bill to authorise payment and appropriation certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57 for the purposes of Railways, be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57 for the purposes of Railways, be taken into consideration."

*The motion was adopted.*

\*Moved with the recommendation of the President.

Clause 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to Bill.

**Shri Alegasan:** I beg to move:

"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

**Shri Ramachandra Reddi** (Nellore): There is a somewhat new departure from the normal procedure in regard to the Order Paper. In today's Passed List of Business, you will find the time fixed for the starting of discussion on the Central Excises and Salt (Second Amendment) Bill. It is not usual procedure to interrupt the business of the House in that way, because items 6 and 7 are allotted 2 and 1½ hours there. It is the intention of the Chair to interrupt business at this stage and take up the the business at 2-30 p.m. to deal with item No. 8?

**Mr. Speaker:** As the House knows, so far as the Central Excise Bill is concerned, Government was very particular that the time ought to be allowed to discuss it here, so that it may be taken to the other House, and the House agreed to it yesterday. The only other point is that it may be taken up even without interrupting item Nos. 6 and 7, at whatever stage they might be. The House can take the Bill immediately, if it so desire. Exceptional cases arise, and there is no particular harm in allowing this procedure.

KERALA STATE LEGISLATURE  
(DELEGATION OF POWERS) BILL

**The Minister of Home Affairs**  
(**Pandit G. B. Pant**): I beg to move:

"That the Bill to confer on the President the power of the Legislature of the State of Kerala to make laws, be taken into consideration."

This motion is a simple one. In fact, it is essentially of a formal character. Hon. Members are aware that the Kerala State is directly under the control of the Parliament at present.

[**MR. DEPUTY-SPEAKER in the Chair**]  
12-39 hrs.

The Proclamation issued by the President for the administration of Kerala in this manner was approved by this House early this month. This motion that I am making for the consideration of this Bill is an inevitable sequel and corollary to the acceptance of that Proclamation. As hon. Members are aware, the Travancore-Cochin State was taken under the umbrella of the President directly sometime in March last.

After that, on account of the re-organisation of States the new Kerala State was formed, and it came into existence on the 1st of November. So a new Proclamation had to be issued. That Proclamation has been approved and adopted by this House. When the Travancore-Cochin State was the subject of a similar Proclamation previously, a Bill exactly of this character for the delegation of legislative powers was passed by this House regarding the then Travancore-Cochin State. This Bill is similarly being placed before this House for acceptance.

As there is no local legislature, the Parliament has to devise some ready machinery for giving legislative sanction to necessary measures meant for the Kerala State. So it is proposed to give that power to the President. But, before any such Bill can be accepted it will be placed before, and considered by, the Committee consisting of all Members from Kerala. In fact, even before the formal acceptance of the Proclamation I have had the privilege of consultations with the Members from Kerala. They have been good enough to give me very useful advice. Now, by virtue of this Bill, measures relating to Kerala will be placed before the Committee, and then the President will give them the legal form and sanction.